

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 312/MP/2026

Subject : Petition under Section 79(1) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2024 seeking relief for auxiliary power consumption and transmission charges for units under shutdown and relief for relaxation of norms for start-up oil.

Petitioner : NTPC Limited

Respondent(s) : NLDC and 49 others

Date of hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Shri Siddhath Nigotia, Advocate, NTPC
Ms. Devishi Gupta, Advocate, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Ms. Deepa Mishra, Advocate, MPPMCL
Ms. Ankita Kumari, Advocate, MPPMCL
Ms. Bhargavi Kannan, Advocate, BRPL & BYPL
Ms. Kavya Sarin, Advocate, BRPL & BYPL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing on 'admission', the learned counsel for the Petitioner submitted that the present Petition is seeking relief for auxiliary power consumption (APC) and transmission charges incurred during Unit Shutdown (USD), as well as relaxation of norms relating to start-up oil. The learned counsel further submitted that the Petition arises out of the increasing incidence of Unit Shutdown. Learned counsel submitted that the incidence of USD at NTPC increased substantially from the usual 15-16 events annually to 118 events during FY 2025-26, resulting in consequential additional costs that are not adequately addressed under the existing regulatory framework. Accordingly, learned counsel requested the Commission to admit the Petition and devise an appropriate mechanism for recovering such costs.

3. The learned counsels for the Respondents requested for time to file a reply.

4. The Commission, after hearing the parties, directed as under:
- a) Admit and issue notice to the Respondents, subject to just exception;
 - b) The Respondents are permitted to file their respective reply on the issue of '*maintainability*' and '*merits*', on or before **17.9.2026**, after serving a copy on the Petitioner. The Petitioner may file its rejoinder, if any, on or before **1.10.2026**.
5. The Petition shall be listed for hearing on **15.10.2026**.

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)